

(51)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD

ORIGINAL APPLICATION NO.1003 of 1990

DATE OF JUDGMENT: 19th June, 1991.

BETWEEN:

S/Shri

1. K.Sudhakara Rao
2. N.Ramana Rao
3. Sk.A.K.Zilani
4. A.Chandra Sekhara Rao
5. K.Seshaiah
6. K.Sambasiva Rao
7. J.Rama Rao
8. A.V.S.Rama Gopal
9. P.Rahimthulla
10. V.Venkateswara Rao
11. N.Satyanaravana
12. Sd.Hussain Peera
13. Sk.Rangavalli
14. Sk.Hussain
15. Sk.Nazeer Ahmed
16. K.Ramana Rao

Applicants

AND

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager,
S.C.Railway,
Vijayawada.

.. 2 ..

- 3. The Divisional Commercial Superintendent,
S.C.Railway,
Vijayawada.
 - 4. The Senior Divisional Personnel
Officer,
S.C.Railway,
Vijayawada.
- Respondents

COUNSEL FOR THE APPLICANTS: Mr. P.Krishna Reddy
COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, SC for Railways

CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)
Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application came up for admission after notice. The respondents have already filed counter. When the case came up for admission today, it was stated by the learned counsel for the applicants, Shri P.Krishna Reddy that the Railways are taking steps to absorb the applicants in service and the respondents ^{that} _{have} ordered their medical examination and other steps. This was confirmed by the learned

24/8

To

1. The General Manager, S.C.Railway, Secunderabad
2. The Divisional Railway Manager, S.C.Rly, vijayawada.
3. The Divisional Commercial Superintendent,
S.C.Rly, Vijayawada.
4. The Senior Divisional Personnel Officer,
S.C.Rly, vijayawada.
5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd
7. One spare copy.

pvm

Handwritten signature and date:
21/6/91.

.. 3 ..

~~Additional~~ Standing Counsel for the Respondents/Railways,
Shri N.R.Devaraj who produced a copy of letter No.B/
P.407/1/RP Shed/BZA; dated 14.6.1991 of the Senior
Divisional Personnel Officer, South Central Railway,
Vijayawada. The learned counsel for the applicants
states that the reinstatement portion of the prayer
has already been complied with. He also states that
the applicants after being absorbed can represent
against continuity of services as ^{prayed for.} ~~per the prayer.~~
The application is accordingly disposed of with a
liberty given to the applicants to represent to the
Railway authorities for continuity of service after
absorption. There is no order as to costs.

(Dictated in the open Court).

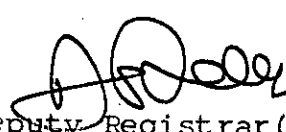
MS

(J.NARASIMHA MURTHY)
Member(Judl.)

R. Balasubramanian

(R.BALASUBRAMANIAN)
Member(Admn.)

Dated: 19th June, 1991.


Deputy Registrar(J) 21/6/91

Asr
21/6/91

3

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.

AND

THE HON'BLE MR. D. SURYA RAO: M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 19th 6-1991.

ORDER / JUDGMENT.

M.A./R.A./C.A. No.

in

T.A. No.

W.P. No.

O.A. No.

1003/90 ✓

Admitted and Interim directions
issued.

Allowed. ✓

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

